

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.34**  
**C.P. (IB) No.36/BB/2024**

**IN THE MATTER OF:**

M/s. Velvin Packaging Solutions Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Dunzo Digital Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Appeared  
For the Respondent : Appeared

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Respondent Counsel submitted that the e-mail address of the Corporate Debtor is not accessible, therefore she has given letter to the registry providing correct email address of the Corporate Debtor.
3. The Respondent Counsel is directed to get in touch with registry and resolve the issue within one week. Further, she is also directed to share the email address with the Petitioner to serve the copy of the petition on them.
4. Thereafter, two weeks' time is granted to the Respondent to file the Vakalath and objections duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder if any. List the case on **25.06.2024.**

**Sd/-**

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Gayathri

**Sd/-**

**(K. BISWAL)**  
**MEMBER (JUDICIAL)**